श्री मधु लिमये : मतलब आपने जाने नहीं दिया ।

13.06 hrs.

STATEMENT *RE.* ACTION TAKEN ON POINTS MADE IN RAILWAY BUDGET DISCUSSION

The Minister of Railways (Shri S. K. Patil): While replying to the Railway Budget (1966-67) discussions earlier this year, I had said that, in accordance with the practice followed by us in the recent past, I would arrange to place in the Library of Parliament statements of action taken on points raised by hon'ble Members on the floor of this House during the discussions on the Railway Budget which were not covered by me or my colleague while replying to these discussions.

A careful scrutiny of such points was accordingly undertaken by the Railway Board in consultation, where necessary, with the railway administrations. I have now arranged for three copies of a consolidated set of statements of action taken in respect of these points to be placed in the Library of Parliament for perusal of hon'ble Members interested. I may add that the many constructive suggestions made by hon'ble Members have been most useful to the railway administrations, and even general observations where no specific reply is called for have been taken note of and are being kept in view by the authorities concerned.

13.07 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 36 *RE.* REORGANISATION OF PUNJAB

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्या चरण शुक्ल) : लोक सभा में 2 नवम्बर, 1966 को पंजाब के पुनर्गठन से सबन्धित तारांकित प्रश्न संख्या 36 के उत्तर में प्रस्तुत हिन्दी के विवरण का दूसरा वाक्य इस प्रकार था :—

> "संविधान की धारा 356 के अधीन राष्ट्रपति ने 5 जुलाई 1966 के प्रातःकाल को विखण्डित हो गई और पंजाब तथा हरियाना में नये मंत्रिमंडलों ने काम करना शुरू कर दिया है ।"

यह वाक्य इस प्रकार पढ़ा जाना चाहिये :—

> "संविधान की धारा 356 के अधीन राष्पति द्वारा 5 जुलाई 1966 को जारी की गई उद्घोषणा 1 नवम्बर, 1966 के प्रातःकाल से प्रतिसंहृत कर दी गई और पंजाब तथा हरियाना में नये मंत्रिमंडलों ने काम करना शुरू कर दिया है ।"

Shri Hari Vishnu Kamath (Hoshagabad): On a point of order. You will be pleased to see that the correction made today is little more than a clarical error, just omission of one line, a typographical error. For this the Minister has taken nearly four weeks, a thing which should have been done long ago. The admonition, rather rebuke, which you had administered on another Minister the other day—which was described by my colleague. Shri Nath Pai, as rather mild—is still ringing in my ears but it seems to have fallen on deaf ears so far as the Treasury Benches are concerned. I would only appeal to you to ensure that in future no such statement shall be allowed to appear on the order paper unless it is accompanied by a statement setting out the reasons for the delay.

श्री मधु लिमये (मुंगेर) : यह जवान मंत्री हैं, इस लिये इनमें सुधरने की काफी गुंजाइश है ।

Shri Hari Vishnu Kamath: Four weeks for such a minor correction? They are sleepy, somnolent, somnolent or somniloquent—I do not know which.

Shri Vidya Charan Shukla: I can explain.

Mr. Speaker: If there is delay, the Minister can just make a statement explaining it, along with the statement.

Shri Vidya Charan Shukla: We would do that in future. But in this case, I may give the reasons verbally.

The answer to the question was in English and in Hindi. The answer in English was correct. There was some typing error in the Hindi answer. We accidentally discovered it and we wanted to put the record straight.

Shri Hari Vishnu Kamath: This is a lame excuse, lame in the extreme. It is lamer than the lame duck we are having in March.

13.09 hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND MINISTER'S REPLY THERE TO *RE.* USQ NO. 635, DATED 7-11-66.

श्री मधु लिमये (मुंगेर) : अतारांकित प्रश्न संख्या छै सौ पैंतीस का सात नवम्बर, उन्नीस सौ छयासठ को सुरक्षा मंत्रालय के द्वारा जवाब दिया गया । यह प्रश्न डायरेक्टोरेट आफ पब्लिक रेलेशन्स के द्वारा जो सैनिक समाचार पत्र प्रकाशित होता है उस में काम करने वाले सहायक पत्रकारों के बारे में था । मंत्री ने अपने जवाब में कहा :

> "(क) उन्नीस सौ तरेसठ में सहायक पत्रकारों की जगहों का निर्माण किये जाने के बाद से हमें उन पत्रकारों से सेवा की शर्तों, तनख्वाह आदि के सम्बन्ध में कोई भी शिकायत या आवेदन पत्र नहीं मिला है ।"

मेरा निवेदन है कि यह सरासर गलत जवाब है । मेरे पास सहायक पत्रकारों की शिकायत की जो नकल है उससे यह स्पष्ट होगा । यह शिकायत उनके द्वारा उचित प्रक्रिया के जरिये भेजी गई थी । मुझे पता चला है कि इस में से कुछ पत्रकारों ने अक्तूबर, 1966 में सुरक्षा मंत्रालय को स्मरण पत्र भी भेजे थे । मूल आवेदनपत्र तीस जुलाई 1964 का है और सुरक्षा मंत्रालय के प्रमुख शासकीय पदाधिकारी (चीफ एडमिनिस्ट्रेटिव आफिसर) के नाम से भेजा गया है ।

सुरक्षा मंत्रालय के अवर सचिव द्वारा जो पत्र जारी किया गया था और जिसकी नकल मेरे पास है, उससे पता चलता है कि सरकार ने वायदा किया था कि सहायक पत्रकारों की तनख्वाह निम्न प्रकार होगी :

> 210—10—290—15—320—कार्य कुशलता कसौटी (एफीशेंसी बार) —15—425

अवर सचिव ने यह भी कहा था कि सूचना तथा प्रसारण मंत्रालय के द्वारा जिन शर्तों पर इन स्थानों के लिये लोगों की भर्ती की जाती है उन्हीं शर्तों पर सैनिक समाचार के सहायक पत्रकारों की भी भरती की जायेगी ।

अध्यक्ष महोदय, आपकी इजाजत से मैं मंत्री महोदय से प्रार्थना करता हूं कि उनकी शिकायतों पर वह सहानुभूतिपूर्वक विचार करें ।

Shri Vasudevan Nair (Ambalapuzha): Please allow me to make a submission.

Mr. Speaker: Not on this.

Shri Vasudevan Nair: This question was in my name. You should also know how the Minister and the Government function, because they get false and incorrect answers. I wrote to the Minister saying that this was an incorrect answer, that he should correct it in the House. You may say I should have written to you also, but the the Minister sends me a personal letter saying, yes it was a wrong